

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

PRINCIPAL BENCH

Item No. 116

(IB)-441(PB)/2018

IN THE MATTER OF:

Bank of India

.... Applicant/petitioner

Vs.

M/s. Advance Navotpad Surfactants Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 09.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR

HON'BLE PRESIDENT

SH. S. K. MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant:

Mr. H.S. Kohli, Advocate for RP

For the Respondent(s):

Mr. Pankaj Seth, Advocate

ORDER

CA-132 & 270 (PB)/2019:-

Learned counsel for the RP states that the rejoinder to the reply by respondents No. 1, 2 & 4 has been filed and a copy thereof has also been furnished. However, with regard to the respondents No. 3 & 5, a copy of the reply is stated not to have been received. Let a copy of the same be furnished to the counsel for the RP during the course of the day and rejoinder be filed within a week with a copy in advance to the counsel opposite.

List for arguments on 24.05.2019.

Sd/-

**(M. M. KUMAR)
PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**